

**GOVERNMENT OF INDIA
MINISTRY OF PLANNING**

**LOK SABHA
UNSTARRED QUESTION NO. 4330
TO BE ANSWERED ON 21.03.2018**

MODEL LAND LEASING ACT

4330. SHRI SUNIL JAKHAR:

Will the Minister of PLANNING be pleased to state:

- (a) whether NITI Aayog has come up with a Model Land leasing Act for the State Governments to enable legalisation of land leasing;
- (b) if so, the details of the State Governments which have so far enacted such a Land Leasing legislation, State-wise; and
- (c) the positive outcome noticed of the changes made in this regard?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF PLANNING
AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS**

(RAO INDERJIT SINGH)

(a) Yes Madam, the Expert Group constituted by NITI Aayog has suggested a Model Act on Agricultural Land Leasing which was made public on 12th April, 2016. This Model Act has been prepared to facilitate the States for enactment of their own land leasing laws.

(b) & (c) Government of Uttar Pradesh and Uttarakhand have modified their leasing laws to promote land leasing. Madhya Pradesh Assembly has passed bill (BHUMISWAMI EVAM BATAIDAR KE HITON KA SANRAKSHAN VIDHEYAK, 2016) on 29th July, 2016 for agricultural land leasing. Some other States have reportedly initiated process to enact their own land leasing Acts based on NITI Aayog's Model Act. The enactment of land leasing laws by the States may enhance the agricultural productivity; encourage the land owners to lease out land without any fear of losing land right; and enable the tenant farmers to access bank credit, insurance, disaster relief and other support services. This may also help in occupational mobility of the rural poor and provide opportunity for occupational diversification to land owners to opt for non-farm employment.
